

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.02.2013

OA No.740/2012 (Ikramuddin and Anr. vs. UOI)

Mr. P.N.Jatti, Counsel for the applicant
Mr. Anupam Agarwal and Mr. R.G.Khinchi, counsel for respondents

In pursuance to the direction of this Tribunal dated 20.12.2012, the respondents have placed the result of the applicant for perusal, kept under sealed cover. We have perused the result of the applicant. Upon perusal of the result, it transpires that the applicant has not been able to secure the minimum passing marks and was declared fail.

In view of this, the OA has become infructuous. However, the learned counsel for the respondents submits that in this OA, the eligibility of the applicant is also under challenge, but the applicant is not arguing the matter on merit and placed reliance upon the order of the Tribunal dated 30.11.2012 passed in OA No.287/2012 and argued that this OA be dismissed as infructuous.

Accordingly, the OA stands dismissed as having become infructuous. The IR granted on 2.11.2012 stands vacated.

The result of the applicant is being returned back to the respondents after keeping the same in sealed cover.


(ANIL KUMAR)
Admv. Member


(JUSTICE K.S.RATHORE)
Judl. Member

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